

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00306/2016

Date of Order: This, the 10th Day of July, 2018.

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER

1. Dr. Hiranya Kumar Sonowal
Super Time Administrative Grade
Additional Director
Central Government Health Scheme
Guwahati Gopinath Nagar
A.Z.Azad Road, Guwahati-781016.
2. Dr. Deba Kanta Sonowal
Super Time Administrative Grade
Central Government Health Scheme
Guwahati, In Charge
Central Government Health Scheme
Wellness Centre.1, Hengrabari
Guwahati-781 006.
3. Dr. Milan Chandra Bora
Super Time Administrative Grade
Central Government Health Scheme
Guwahati, In Charge
Central Government Health Scheme
Wellness Centre.3, Gotanagar
Guwahati-781033.
4. Dr. Dhiren Engti
Super Time Administrative Grade
Central Government Health Scheme, Guwahati
Office of the Additional Director
Central Government Health Scheme
Guwahati, Gopinath Nagar
A.Z.Azad Road, Guwahati-781016.

...Applicants

By Advocates: Mr.A.Ahmed, Mrs.P.Kalita, Ms.R.R.Rajkumari &
Ms.D.Goswami

-Versus-

1. The Union of India
Represented by the Secretary
To the Government of India
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi
PIN: 110 011.
2. The Additional Secretary & Director General
Central Government Health Scheme
Ministry of Health & Family Welfare
Government of India
Nirman Bhawan
New Delhi-110 011.
3. The Director
Central Government Health Scheme
Ministry of Health & Family Welfare
Government of India, Nirman Bhawan
New Delhi-110 011.

... Respondents.

By Advocate: None

O R D E R (ORAL)

MANJULA DAS, MEMBER (J):

Mr.A.Ahmed, learned counsel for the applicant appearing for the applicant submitted that applicants are not pressing the matter. Learned counsel has drawn my attention to the letter dated 19.06.2018 written by Dr.H.K.Sonowal, Additional Director, CGHS, Guwahati (applicant no.1) to the Deputy Registrar of this Tribunal (which is on record). The contents of the said letter are reproduced below:-

"Sub:Withdrawal of court case O.A. No.040/00306 related to 1. Dr. Hiranya Kr. Sonowal, 2. Dr.D.K.Sonowal, 3. Mr.M.C.Bora & 4. Dr.D.Engti Vs Union of India & Others for grant of Transport allowance @ rate of 7000/- per month.

Sir,

With due honour in reference to the subjected citd above it is to inform most humbly to the Hon'ble court, CAT Guwahati Branch that in pursuance of Ministry of Health & Family Welfare, CGHS-I Section, New Delhi's letter No.A27017/1/2015-CHS-V dated 15/08/2016 the undersigned has been drawing Transport Allowance @ the rate of Rs.7000/- (Rupees seven thousand) only per month vide CGHS office order No.126(P-II) dated 16/08/2016, following my assumption as Addl. Director, CGHS Guwahati 04/03/2016.

In view of the above I hereby withdraw the case w.e.f.. 15/08/2016 and I appeal before the Hon'ble court to accept my withdrawal from the above case."

2. None appeared for the respondents nor any written statement has been filed by the respondents. No memo of appearance is available on record.

3. In view of the prayer made by the learned counsel for the applicants and the letter, as extracted above, the OA is allowed to be withdrawn.

4. OA is disposed of as withdrawn.

**(MANJULA DAS)
JUDICAIL MEMBER**

/BB/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI.

ORIGINAL APPLICATION NO. OF 2016.

Dr. Hiranya Kumar Sonowal & Others
...Applicants

-Versus -

The Union of India & Others

...Respondents

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Date:

Filed By

Advocate